

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-517

(IB)-170(PB)/2018

IA-719/2024, IA-3218/2023, CA-1165/2019, IA-6029/2023, IA-6031/2023,
IA-6037/2023, IA-6040/2023, IA-6089/2023, IA-6120/2023, IA-6123/2023,
IA-6129/2023, IA-6357/2023, IA-6360/2023

IN THE MATTER OF:

IDBI Bank Ltd.

.....Applicant

Vs.

ACIL Ltd.

.....Respondent

SECTION

U/s 7 of (IBC) CIRP

Order delivered on 06.06.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Adv. Mahima Ahuja

For the Respondent :

For the Susp Director : Adv Udit Singh

For the CoC : Adv Sarthak Sehgal

ORDER

Ld. Counsel for the CoC is present. Ld. Counsel for Respondent is also present. Since the Resolution Plan has already been approved vide order dated 22.12.2023, Ld. Counsel for CoC sought time to seek instructions as to who will pursue the pending applications. Time prayed for is granted. List this matter on **26.07.2024**.

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**